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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI: THE 19th June, 1975.

NOTIFICATION  
INCOME TAX

No.940(F.No.404/83/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri B.K. Nigam who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri Jaipal Singh made under Notification No.387(F.No.404/167/73-ITCC) dated the 20th June, 1973 shall be cancelled with effect from the date Shri B.K.Nigam takes over charge as a Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri B.K. Nigam takes over as a Tax Recovery Officer.

Sd/-

(T.R. Aggarwal)

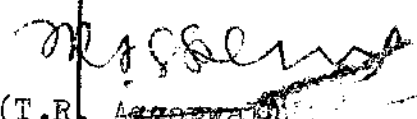
Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No.940(F.No.404/83/75-ITCC):

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(T.R. Aggarwal)

Deputy Secretary to the Government of India